

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1069
TO BE ANSWERED ON 28TH JULY, 2026**

DEATHS DUE TO ADULTERATION OF MILK IN ANDHRA PRADESH

1069. SHRI YERRAM VENKATA SUBBA REDDY:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware of death of 7 people in Rajamahendravaram, Andhra Pradesh, in March, 2026, due to adulteration of milk;
- (b) whether Government has found out the substances used for adulteration of milk;
- (c) whether ethylene glycol added in milk which purportedly caused death of many people;
- (d) whether it is a fact that 25 cases reported in 2014-15 and 22 cases reported in 2015-16;
- (e) if so, what action Government has taken on the culprits and whether Government would consider giving compensation to the next of those who have died in milk adulteration; and
- (f) if not, the reasons thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (f): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

As per the report received, multiple persons fell ill after consumption of milk, leading to fatalities in Rajamahendravaram, Andhra Pradesh. As per the investigation findings, the

incident was attributed to the leakage of Mono Ethylene Glycol chemical from cooling pipe in the refrigerator used for milk storage, which led to contamination of stored milk. One arrest has been made in the criminal case against the milk vendor under relevant sections of Bharatiya Nagarik Suraksha Sanhita (BNSS).

Further, 34 cases in 2024-25 and 36 cases in 2025-26 were reported regarding non-conforming milk samples in Andhra Pradesh.

As informed by Government of Andhra Pradesh, the State Government has provided financial compensation to the affected families, including approximately Rs. 1.60/- crore towards ex-gratia compensation and Rs. 15,30,941/- towards medical expenses and others support.
